

(b) whether SSC, while publishing result of the Examination in March, 2012, mentioned that relaxation is under examination and Commission's decision would be placed on its website;

(c) if so, the decision taken by SSC regarding (a) and (b) above; and

(d) if no decision has still been taken, the reasons therefor and by when it would be taken?

THE MINISTER OF STATE IN THE MINISTER OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) Yes, Sir.

(c) and (d) The Staff Selection Commission (SSC) did not exercise its discretion to allow relaxation in educational qualification in terms of the provision of the Notice of the Examination.

Vacant posts in CIC

94. SHRI JESUDASU SEELAM: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Central Information Commission (CIC) is yet to fill up many of its vacant posts;

(b) if so, the details thereof;

(c) whether the lack of adequate number of staffs in the CIC has affected the performance of the organization in terms of responding to various RTI's; and

(d) whether Government sees the increasing number of RTI's in the country as a practical difficulty for various departments; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTER OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) 160 posts of different categories have been sanctioned in the Central Information Commission for catering to 11 registries for the Chief Information Commissioner and 10 Information Commissioners and the secretarial wing. Of these, 135 posts have been filled to cater to one Chief Information Commissioner and 7 Information Commissioners, in place at present and secretarial wing of Central Information Commission.

(b) At the time of the constitution of the Central Information Commission 68 posts were created in 2005. In 2007, the posts were enhanced to 106 and later

to 116 in 2008. The Staff Inspection Unit of the Department of Expenditure in 2010 assessed the requirement of posts as 154 and after detailed consultation with the Department of Expenditure, keeping in view the recommendations of the SIU, 160 posts have been sanctioned in 2011.

(c) No, Sir. However, it has been decided in consultation with Chief Information Commissioner that Central Information Commission should be granted autonomy in recruitment of staff. Out of 14 categories of post, Recruitment Rules (RRs) have been notified for 11 categories comprising of 130 employees. Recruitment Rules for rest of 3 categories of posts namely Registrar, Hindi Translator and Librarian constituting 4 posts are under finalization. 6 officials are appointed in Central Information Commission under central staffing scheme and one post has been encadred. Rest of the posts are filled up on tenure/contract/outsourced basis. The Commission has started the recruitment process for the posts for which Recruitment Rules have been notified.

(d) No, Sir.

(e) Does not arise.

Registration of Kendriya Bhandar

95. PROF. ANIL KUMAR SAHANI: Will the PRIME MINISTER be pleased to state:

(a) whether Kendriya Bhandar was set up under a Cabinet decision and was registered under Delhi Cooperative Societies Act;

(b) whether Cabinet reviewed its decision and allowed Kendriya Bhandar to register itself under Multi State Cooperative Society (MSCS) Act, 2002;

(c) if not, in what manner it was registered under MSCS Act, 2002;

(d) the steps taken to cancel its registration under MSCS Act, 2002;

(e) whether stores were to be opened in areas where minimum of 500 members reside;

(f) if so, the reasons for opening stores outside Delhi where 500 members are not residing; and

(g) the steps taken to close the stores outside Delhi?

THE MINISTER OF STATE IN THE MINISTER OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Yes, Sir. Central